

National Dairy Development Board awarding contracts at exorbitant prices.

(b) Does not arise.

**Subsidy to Khadi Gramoudyog by Central and State Governments on Mahatma Gandhi Birthday**

4718. SHRI RAM NAGINA MISRA: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Khadi Gramoudyogs are given any subsidy by the Central and State Governments on the occasion of Mahatma Gandhi birth day celebrations; and

(b) if so, the amount of subsidy given by Central Government to Khadi Gramoudyogs functioning at the Centre and in the States and the State-wise details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (KUMARI KAMLA KUMARI): (a) and (b). Yes, Sir. A special rebate is sanctioned only for Khadi (Cotton, Woollen and Silk) during Gandhi Jayanti period every year. There is no State-wise allocation of this amount as the amount of rebate given depends upon the volume of sales in each State.

**Pollution of River Water**

4719. SHRI D. M. PUTE GOWDA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that according to a survey made by the National Environment Research Institute, water from 70 per cent of rivers in India is polluted and unfit for drinking;

(b) if so, details thereof and a factors responsible for that; and

(c) the action contemplated in the matter?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b). No, Sir. The National Environmental Engineering Research Institute had studied only some stretches of Yamuna, Ganga and Hoogly rivers and found the water unsuitable for drinking in untreated form.

Large quantities of untreated sewage and industrial wastes, mainly from Class-I towns and some Class-II towns are responsible for pollution of water bodies in the country.

(c) The Water (Prevention and Control of Pollution) Act, 1974 is in force in the various States through which Yamuna, Ganga and Hoogly passed. The concerned State Boards are implementing the provision of this Act.

The action in respect of treatment of domestic sewage which is now being discharged in untreated form into these rivers has to be taken by the concerned local bodies with the help of respective State Governments and this is being pursued by the State Boards for Control of water Pollution.

**Financial Assistance to New Sugar Factories in Andhra Pradesh**

4720. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are giving financial assistance to new sugar factories; and

(b) if so, whether it will comply with the request of Andhra Pradesh Government to assist the sugar factories for which already share capital was collected?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) and (b). All-India Financial Institutions have

taken up for sanctioning the applications for financial assistance for new sugar projects after the announcement of the revised scheme of incentives to sugar units in October, 1980. Industrial Finance Corporation of India (I.F.C.I.) have informed that so far they have sanctioned an amount of Rs. 749 lakhs as financial assistance to new sugar factories in Andhra Pradesh. No application for financial assistance in respect of any new sugar project in Andhra Pradesh is pending with the Industrial Finance Corporation of India. The National Cooperative Development Corporation (N.C.D.C.) also provides loan assistance to the State Governments to supplement their resources towards share capital contribution for the establishment of new sugar factories in the Cooperative Sector; under the Centrally Sponsored Scheme. An amount of about Rs. 416 lakhs has been sanctioned by National Cooperative Development Corporation to new Cooperative sugar factories under the Scheme. Application for financial assistance in respect of new sugar units from any State as and when received will be considered for financial assistance by the All-India Financial Institutions and the National Cooperative Development Corporation depending upon the merits of each case including the position regarding collection of share capital.

आइएपुर, बिहार में एक चीनी कारखाने की स्थापना की आवश्यकता

4721. श्री कमला मिश्र मधुकर :  
क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :-

(क) क्या बिहार के पूर्वी चम्पारन जिले में एक चीनी कारखाने की स्थापना की आवश्यकता है जिस से क्षेत्र के किसान को अपनी गन्नें की फसल को नेपाल बेचने की आवश्यकता न रहे;

(ख) यदि हाँ, तो क्या इस बारे में बिहार सरकार के साथ कोई बातचीत की गई है अथवा कोई पत्र व्यवहार हुआ है; और

(ग) यदि हाँ, तो तत्संबंधी व्यौरा क्या है?

कृषि तथा ग्रामीण पुनर्विर्माण मंत्रालय में राज्य मंत्री (श्री आर. वी. स्वामीनाथन): (क). केन्द्रीय सरकार किसी भी राज्य में किसी स्थान पर नयी फैक्ट्रियाँ स्थापित करने के लिए शुरुआत नहीं करती है। नयी चीनी फैक्ट्री लगाने के लिए सरकार द्वारा 4 जुलाई, 1980 को जारी किए गए प्रेस नोट में उल्लिखित मार्गदर्शी सिद्धांतों के अनुसार और योजना में लाइसेंसिंग के समूचे लक्ष्यों के आधार पर राज्य सरकारों द्वारा प्रस्ताव भेजे जाने होते हैं। फिलहाल केन्द्रीय सरकार के पास बिहार के पूर्वी चम्पारन जिले में स्थित आइएपुर में मिल स्थापित करने के बारे में विचार करने हेतु कोई प्रस्ताव प्राप्त नहीं हुआ है।

(ख) और (ग) : प्रश्न ही नहीं उठते।

**Persons Working in I.M.F.L. Division of Civil Supplies Corporation, Delhi**

4722. SHRI BALKRISHNA WASNIK: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) the total number of persons working in the I.M.F.L. Division of the Delhi Civil Supplies Corporation, designation-wise and the pay scales of each category; and

(b) what other benefits are being given to their employees in the above categories by the above Corporation?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY):

(a) The total number of persons